Fixation of Salary/Seniority etc. to Ex-Servicemen in Public Sector Banks

6503. SHRI SUNDER SINGH: Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken decisions regarding fixation of salary/seniority etc. of Ex-servicemen in Public Sector Banks to give benefit of the services rendered in Defence Forces to released Army Officers of of Emergency/Short Service Commissioned cadre;

(b) whether the same orders are being extended to Ex-servicemen of other ranks also; and

(c) if not, the reasons, therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The ex-Emergency Commissioned Officers Short Service Commissioned Officers who had joined the pre-commissioned training or were commissioned in the armed forces between 1-11-1962 and 10-11-68 on their re-employment in the public sector banks are given the benefit of their military service in fixation of their pay. They, however, do not get any such benefit in fixing their seniority.

The case of other ex-servicemen re-employed in public sector banks stands on a different footing and their fixation of pay is governed by a separate set of orders.

Owning of Horses by Blackmarketeers in Benami Names

6504. SHRI K. LAKKAPPA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a number of black-marketeers own horses in benami names; (b) whether such cases have come to the notice of Government;

(c) if so, action contemplated by Government against those persons;

(d) whether those persons have been arrested; and

(e) if not, what action has been taken to eradicate such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). No specific instances of Blackmarketeers owning horses in Benami names have come to the notice of the Department.

(c) to (e). Do not arise.

Cash Subsidy to finished Leather Products

6505. SHRI E. BALANANDAN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are planning to give more cash subsidy to finished leather product producers;

(b) whether sudsidy against freight at the time of despatching leather goods is also under consideration of Government:

(c) if so, the details of the plan;

(d) whether Government propose considering to ask the finished leather product producers to pass on a portion of the gain to the workers engaged in the finished leather product industries; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). No. Sir.

(c) Does not arise.

(d) and (e). As the cash compensatory support and air freight subsidy for export of leather products are meant to neutralise certain handicaps faced by Indian exporters, the question of passing on the subsidy element to others does not arise.

Central Assistance sought by State Industrial and Investment Corporation, Maharashtra

SHRIMATI USHA PRA-6506. KASH CHOUDHARY : Will the Minister of FINANCE be pleased to state :

(a) whether in its efforts to attract industries and remove infrastructural deficiencies, requisite input of facilities and accelerate industrial investment, State Industrial and Investment Corporation of Maharashtra (SICOM) have asked for help from the Union Government;

(b) whether the Centre in coordination with the Maharashtra Government propose to assist the in SICOM securing industrial investment from non-resident Indians and other overseas sources; and

(c) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c). Neither the State Government nor SICOM have sought the assistance of the Centre in locating non-resident investors for the establishment of new industries. State Government However, the made a suggestion that a Special Cell could be established by the Centre to deal with their applications expeditiously. It has been clarified that the present work load would not justify the creation of a Cell and that it could be considered if the number of proposals increases in future.

Cancellation of Plan to manufac-ture AN-32 Aircraft at Kanpur Division

6507. SHRI HANNA MOLLAH: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the plan to manufacture AN-32 aircraft at the Kanpur Division has been cancelled:

(b) if so, the reasons therefor ;

(c) whether Government have any proposal under consideration to manufacture this aircraft indigenously; and

(d) if so, when ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) Yes, Sir.

(b) The plan to manufacture AN-32 aircraft was dropped on technoeconomic considerations.

(c) No. Sir.

(d) Does not arise.

विदेशी मुद्रा के तस्करों के विरुद्ध कार्यवाही

6508. श्री राम प्यारे पनिका : हरा विस्त मंत्री यह बताने की कूपा करेंगे कि :

(क) क्या सरकार ने विदेशी मुद्रा के तस्करों के विरुद्ध कड़ी कार्यवाही करने का निर्णय लिया है ;

(ख) यदि हां, तो क्या सरकार को उनके गिरोह के बारे में कोई जानकारी प्राप्त हई है ;

(ग) यदि हां, तो इन गिरोहों को खत्म करने के लिए सरकार दारा की जाने वासी प्रस्तावित कार्यवाही का व्यौरा क्या है: